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31.7.19

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भाग 1 (ख)

महत्वपूर्ण सरकारी आज्ञायें।

RAJASTHAN HIGH COURT, JODHPUR

NOTIFICATION

Jodhpur, July 18, 2019

No.08/S.R.O./2019.-In exercise of the powers conferred by Article 229(2) of the Constitution of India, Hon'ble the Chief Justice of the High Court of Judicature for Rajasthan, hereby makes the following rules further to amend the Rajasthan High Court Staff Service Rules, 2002, namely:-

1. **Short Title and Commencement:-**

- (i) These Rules shall be called the Rajasthan High Court Staff Service (Amendment) Rules, 2019.
- (ii) They shall come into force with immediate effect.

2. **Amendment in Rule 5 :-In existing proviso to clause (c) of Sub Rule (1) of Rule 5 expression "preliminary examination" Shall be substituted by "screening test"**

3. **Amendment in Rule 6 :-After existing Clause (c) of Sub Rule (1) of Rule 6, following proviso shall be added namely:**

"Provided that while selecting the candidates for the post in direct recruitment, so advertised, the appointing authority may, on occurrence of additional vacancies, not exceeding 50% of the advertised vacancies, also select suitable persons to meet such additional requirement."

4. **Amendment in Rule 8 :- (i) In existing Rule 8, the word "preceding" shall be substituted by the words "next following" and the word "submission" shall be substituted by the word "receipt"**

(ii) In Sub Rule (1) of Rule 8, the words "or More Backward Classes" shall be inserted after the words "Other Backward Classes"

(iii) The existing sub rule (2) of Rule 8 shall be deleted.

(iv) After Sub Rule (6) of Rule 8, Sub Rules 7, 8, 9, 10 & 11 shall be added, namely:-

8(7): the upper age limit mentioned above shall not apply in the case of ex-prisoner, who had served under Government on a substantive basis on any post before his conviction and was eligible for appointment under the rules.

8(8): the upper age limit mentioned above shall be relaxed by a period equal to the term of imprisonment served in the case of ex-prisoner, who was not overage before his conviction and was eligible for appointment under the rules.

8(9): the persons appointed temporarily to a post in the Service shall be deemed to be within the age limit, had they been within the age limit when they were initially appointed even though they have crossed the age limit and shall be allowed up to two chances.

8(10): the upper age limit mentioned above shall be relaxed by a period equal to the service rendered in the N.C.C. in the case of Cadet instructors and if the

resultant age does not exceed the prescribed maximum age limit by more than three years, they shall be deemed to be within the prescribed age limit.

8(11): the Released Emergency Commissioned Officers and Short Service Commissioned Officers after released from the Army shall be deemed to be within the age limit, even though they have crossed the age limit, when they appear before the Commission, had they been eligible as such at the time of their joining the Commission in the Army.

- (v) The existing Sub Rule (5) of Rule 8 shall be substituted, namely:-
8(5): The age relaxation for persons with disabilities will be admissible as applicable in the State Government from time to time.
- (vi) In existing sub rule 4 of Rule 8, for the existing expression "47", the expression "50" shall be substituted.
5. **Amendment in Rule 9 :-**The existing explanation (2) and (3) of Rule 9, shall be deleted.
6. **Amendment in Rule 9A :-**(i) In the existing Rule 9A, figure "(4)" shall be added before word "No Candidate shall be"
(ii) After words "DISQUALIFICATION OF APPOINTMENT" Sub Rule (1), (2) & (3) shall be added namely:-

(1) No male or female candidate, who has more than one wife/husband living, shall be eligible for appointment to the service.

(2) No female candidate, who is married to a person having already a wife living, shall be eligible for appointment.

(3) No married candidate shall be eligible for appointment to the service if he/she had at the time of his/her marriage accepted any dowry.

Note: - For the purpose of this rule dowry has the same meaning as in the Dowry Prohibition Act, 1961 (Central Act 28 of 1961)

7. **Amendment in Rule 11 :-**Existing Rule 11, shall be substituted namely:

11: EMPLOYMENT OF IRREGULAR OR IMPROPER MEANS.—

A candidate who is or has been declared by the Recruiting Authority or the Appointing Authority, as the case may be, guilty of impersonation or of submitting fabricated or tampered with documents or of making statements which are incorrect or false or of suppressing material information or using or attempting to use unfair means in the examination or interview or otherwise resorting to any other irregular or improper means for obtaining admission to the examination or appearance at any interview shall, in addition to rendering himself liable to criminal prosecution, be debarred either permanently or for a specified period.-

(a) by the Recruiting Authority or the Appointing Authority, as the case may be, from admission to any examination or appearing at any interview held by the Recruiting Authority for selection of candidates, or

(b) by the Government from employment under the Government.

8. **Amendment in Rule 12 :-** The existing Rule 12 shall be substituted, namely:-
 12: Nationality.- A candidate for appointment to the service must be:
 (a) a citizen of India, or
 (b) a citizen of Nepal, or
 (c) a subject of Bhutan:
 Provided that a candidate belonging to categories (b) & (c) shall be a person in whose favour a certificate of eligibility has been given by the Government of India.

9. **Amendment in rule 14:-** (i) The existing sub rule (2A) of Rule 14 shall be deleted.
 (ii) Existing Sub Rule (5) of Rule 14, shall be substituted namely:
 "14(5) **Reservation of vacancies for Persons with benchmark disabilities.-** Reservation of vacancies for persons with benchmark disabilities in the recruitment to the service shall be in accordance with the Rules of the Government issued from time to time in this behalf."
 (iii) In existing sub rule 7 of Rule 14, for the existing expression "1%", the expression "5%" shall be substituted.
 (iv) After the existing sub rule 7 of Rule 14, following sub rule 8 shall be added, namely:-

"14(8) Reservation for Economically Weaker Sections-

In terms of Rajasthan various service (Amendment) Rules, 2019, the reservation of vacancies for Economically Weaker Sections shall be 10% in direct recruitment in addition to the existing reservation. In the event of non-availability of eligible and suitable candidate amongst Economically Weaker Sections in a particular year, the vacancies so reserved for them shall be filled in accordance with the normal procedure.

Explanation: For the purpose of this rule 'Economically Weaker Sections' shall be the persons who are bonafide resident of Rajasthan and not covered under the existing scheme of reservations for the Scheduled Castes, the Scheduled Tribes, the Backward Classes, the More Backward Classes and whose family has gross annual income below rupees 8.00 lakh. Family for this purpose will include the persons who seeks benefit of reservation, his/her parents and siblings below the age of 18 years as also his/her spouse and children below the age of 18 years. The income shall include income from all sources i.e. salary, agriculture, business, profession etc. and it will be income for the financial year prior to the year of application. Also persons whose family owns or possesses any of the following assets shall be excluded from being identified as, 'Economically Weaker Sections', irrespective of the family income:-

- (i) 5 acres of Agriculture Land and above;
- (ii) Residential flat of 1000 sq. and above;
- (iii) Residential plot of 100 sq. yards and above in notified municipalities; or

(iv) Residential plot of 200 sq. yards and above in areas other than the notified municipalities.”

10. **Insertion of new Rules :-**After existing Rule 14, new Rules 14A and 14B shall be added namely:-


14A: Preparation of Reserve List –In case of Direct Recruitment to the Post. Appointing Authority at the time of preparing category wise select list of candidates, may also prepare a category wise reserve list of suitable candidates to the extent of 50% of the advertised vacancies.

14B Canvassing – No recommendation for direct recruitment either written or oral other than that required under these rules shall be taken into consideration. Any attempt on the part of a candidate to enlist support directly or indirectly for his/her candidature by any means may disqualify him/her for recruitment.

By order of Hon'ble the Chief Justice.
SATISH KUMAR SHARMA.
REGISTRAR GENERAL.

राज्य केन्द्रीय मुद्रणालय, जयपुर।

A.O J (S.C)
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भाग I (ख)

महत्वपूर्ण सरकारी आज्ञायें।

RAJASTHAN HIGH COURT, JODHPUR
NOTIFICATION
Jodhpur, July 18, 2019

No. Estt/HC/2019/244 .-In pursuance of Rules 4, 5, 7 & 22 of Rajasthan High Court Staff Service Rules, 2002, Hon'ble the Chief Justice has been pleased to make the following further amendments in the office order No. Estt/HC/2001/378 dt. 05.12.2002:-

1. In Clause (1) JUNIOR JUDICIAL ASSISTANT/ ENQUIRY CLERK/ RECORD WEEDER of Part I A. MINISTERIAL STAFF following amendment shall be made:-
 - (i) In point no. (ii) of Note below the Clause, existing expression "50%" shall be substituted by expression "45%" and existing expression "45%" shall be substituted by expression "40%".
 - (ii) After the existing Note (ii) following new Note (iii) shall be added-
 - (iii) No candidate who failed to secure 50% in the aggregate with at least 40% marks in case of Scheduled Caste/ Scheduled Tribes & Specially Abled Persons and 45% marks in case of all other categories, in each test, at the competitive examination shall be selected. If two or more of such candidates obtain equal marks in the aggregate, their names shall be arranged on the basis of general suitability.
2. In existing sub clause (2) (ii) of clause (30) GENERATOR OPERATORS/ LIFT OPERATOR/ ELECTRICIAN/ CARPENTER/ BOOK BINDER/ MOTOR MECHANIC of PART - VI, after the words "concerned discipline" expression "but in case of Generator Operators/ Lift Operator having I.T.I. in electrical trade from any government recognized I.T.I. alongwith 2 years experience in the operation and maintenance of Generator/Lift" shall be added.
3. In existing sub clause (31) of PART - VI, TECHNICAL STAFF shall be substituted by the following:-
 - (31) DRIVER.— Recruitment to the post of Driver shall be made by Direct recruitment after holding a job test and personal interview from amongst the eligible candidates on the recommendation of a Committee nominated by the Appointing Authority,
 - a) who have passed the Senior Secondary from Board of Secondary Education, Rajasthan or any other Board Recognized by the Government for the purpose; possesses a Light Motor Vehicle and Transport Vehicle driving license and also 3 years experience of driving after obtaining valid driving

license for driving Light Motor Vehicle and Transport Vehicle as a driver, and,
(deleted)

b) possesses -

(i) Deleted

(i) sight 6/6 with or without glasses,

(ii) knowledge of road side repairs of motor vehicles.

4. In the Minimum Qualification prescribed after existing Explanation (ii) of Clause- 33 ORDERLIES/ PEONS/ GARDENER/ CYCLE SAWAR/ WATERMAN/ SWEEPER & CHOWKIDAR of PART-VII, after the words "recognized by the Government" expression "and working knowledge of Hindi written in Devnagri script and knowledge of Rajasthani culture." shall be inserted.

By order of Hon'ble the Chief Justice,
SATISH KUMAR SHARMA,
REGISTRAR GENERAL.

राज्य केन्द्रीय मुद्रणालय, जयपुर।